

## **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

### **Petition No. 104/TT/2019**

Date: 2.11.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Sub: Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-I: Extension of Kota 400/220 kV Substation (POWERGRID) Shifting of 400 kV, 50 MVAR line reactor from Merta to Kota Substation for its use as Bus Reactor and 400 kV Bus reactor bay; Asset-II: Extension of Koteshwar 400/220kV Substation (THDC) installation of 400 kV, 125 MVAR bus reactor along with associated bay at Koteshwar; Asset-III: Extension of Dehar 400/220kV Substation (BBMB)- installation of 400kV, 1x63 MVAR bus Reactor-II through a single 400kV hybrid GIS bay and Asset-IV: Replacement of 250MVA ICT with 4x105MVA, 1-phase ICT & retrofitting of associated 400/220kV bay equipment and protection relays at Dehar. under Strengthening Scheme in Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 16.11.2020:-

- a) Details (petition number etc) of the petition under which 400 kV, 50 MVAR line reactor (shifted from Merta Sub-station to Kota Sub-station and is used as a Bus Reactor) was serviced tariff earlier.
- b) The actual cash expenditure as on COD as per Form-15 is not matching with the amount of expenditure claimed as on COD by the petitioner in respect of all the assets. Clarify.
- c) Form-1 in respect of Asset-IV.
- d) There is a variation in the amount of ACE claimed vide Form-7 and liability mentioned in the Form-5. Clarify.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)